

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1703
ANSWERED ON:04.08.2010
PENDING APPROVAL FOR FILING CHARGE-SHEET
Punia Shri P.L.

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether approval to file chargesheet against many officers regarding corruption cases is pending with the Government;
- (b) if so, the number of officers against whom the said approval is pending, Ministry/Department-wise; and
- (c) the time since when the approval is pending and the reasons therefor?

Answer

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs .(SHRI PRITHVIRAJ CHAVAN)

(a) and (b): As per information received from the CBI, a total number of prosecution sanctions of 390 officials/public servants (as on 15.07.2010) have been pending with different prosecution sanctioning authorities. The details are given in Annexure-'A'.

(c) :The delay is often caused due to detailed analysis of the available evidence, consultation with CVC, State Governments and other agencies, and sometimes non-availability of relevant documentary evidence. However, Government has issued detailed guidelines for processing of the proposal of prosecution sanction prescribing a time limit of three months. It is the responsibility of the Administrative Ministries to take decision in the matter within the prescribed timeframe. In the event of any delay, the CVC reviews such cases from time to time.